

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.1- IA/252(AHM)2023

with

ITEM No.2-IA/283(AHM)2023

ITEM No. 3-IA/284(AHM)2023

ITEM No. 4-IA/288(AHM)2023

ITEM No. 5-IA/866(AHM)2022

ITEM No. 6-IA/867(AHM)2022

ITEM No.7-IA/1075(AHM)2022

ITEM No.8- IA/1143(AHM)2022

ITEM No.9- IA/15(AHM)2023

ITEM No. 10- Cont.P/01(AHM)2023 in IA 419 of 2017

ITEM No.11- IA/54(AHM)2023

ITEM No. 12- IA/110(AHM)2023 in

IA/832(AHM)2022

ITEM No. 13- IA/111(AHM)2023 in Cont.P/01(AHM)2023 in IA 419 of 2017

ITEM No.14- IA/117(AHM)2023 in CP(IB) 40 of 2017

Proceedings under Section 60(5) IBC,2016 r.w Rule 11 of NCLT,2016

IN THE MATTER OF:

ArcelorMittal Nippon Steel India Ltd

.....Applicant

V/s

SREI Multiple Asset Investment Trust

.....Respondent

Order delivered on: 10/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

- For the Applicant : Mr. Deepak Khosla, Advocate along with Mr. Rohan S Nandy, Advocate
- For the Respondent : Dr. Abhishek Manu Singhvi, Sr. Advocate along with Mr. Nirag Pathak, Mr. Keyur Gandhi, Mr. Rahil Patel, Ms. Ruby Ahuja, Ms. Akriti Vora and Mr. Vishal Gehranal, Advocates for AMIPL
- : Mr. Saurabh Soparkar, Sr. Advocate along with Mr.Siddant Kant, Ms. Grishma Ahuja, Mr. Shalin Jani, Advocates i/b. Shradul Amarchand Mangaldas, Advocate for IDBI Bank, ICICI Bank, Edelweiss, SBI and State Bank of Hyderabad.
- : Mr. Navin Pahwa, Sr. Advocate, along with Shri Sahil Shah i/b. Cyril Amarchand Mangaldas, Advocate
- : Mr. Nirupam Nanavati, Sr. Advocate along with Mr. Nachiket Dave, Advocate for AMIPL.
- : Mr. Vividh Tandon, Advocate for RP (R11), (R18-20)
- : Mr. Gaurav Mathur, Advocate, for the Administrator.
- : Ms. Tanaya Shah, Advocate for Respondent Nos. 79 to 91.

ORDER

IA/283(AHM)2023

We have heard Ld. Sr. Counsel, Dr. Abhishek Manu Singhvi. We also allowed Ld. Counsel, Mr. Gaurav Mathur to make submissions on behalf of Administrator appointed by SIFL in CIRP of SREI. Ld. Sr. Counsel, Mr. Saurabh Soparkar wishes to make submissions on behalf of the banks. We allow Ld. Sr. Counsel Mr. Soparkar to make submissions on the next date of hearing. Ld. Counsel, Mr. Vividh Tandon submits that he will make some submissions on behalf of the Resolution Professional, if occasion so requires. Ld. Sr. Counsel Mr. Nanavati, adopts the submissions made by Ld. Sr. Counsel Dr. Singhvi.

Matter stands adjourned for hearing on 13.03.2023 at 2.30 pm.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**